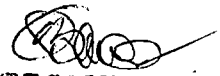
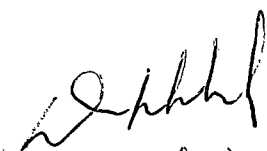


**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

M.A. / TA / MP. No. 630 / 1997 ON 218/88
 Smt. Harvazad Versus Vohra

Date of Order	Orders
14/12/93	This is M.A. filed by the CG U.O. through his counsel for exemption from personal attendance of Mr. Vinod Kumar Mittal, Director, Government Jaipur in on 218/88. On scrutiny found in order 14/12/93 S.O. (rule)
14/12/93 on 15/12/93. Read by Mr. B. B. Mahajan	Mr. M. Rafiq - Counsel for the petitioner. Registered and put up in Court for admission on 15-12-93 as prayed.  DEPUTY REGISTRAR Central Administrative Tribunal Jaipur Bench, JAIPUR. 15/12/93 Mr. M. Rafiq - Counsel for the petitioner. M.P. is allowed. Personal attendance is dispensed with for the time being. M.P. stands closed off.  B. B. Mahajan Member (Adm.)  D. L. Mehta Member (Adm.)